

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2024-25/ 54/RTI  
Dated Guwahati, 06/05/2024

From : Sri S. Dhar,  
Registrar (Judicial) & PIO  
Gauhati High Court-781001

✓ To : The Principal Judge,  
Family Court-I, Kamrup(M),  
Guwahati-781007.

Sub: Request for information under Right to Information Act, 2005.

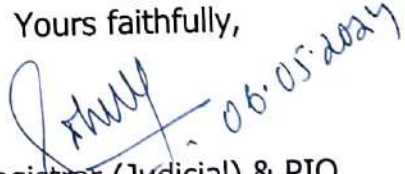
Ref: RTI application by Ms. Aparna Bhattacharjee, Regd. Vide ID: 31/2024-25 dated  
01/05/2024.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Ms. Aparna Bhattacharjee, for taking necessary action in all the queries, from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2024-25/55/ RTI, dated the 06/05/2024.

Copy to:

Ms. Aparna Bhattacharjee, House No-29, Sarada Colony, Anirban Path, Maligaon, Guwahati-781011. She is requested to approach the abovementioned PIOs for getting the information in respect of her queries.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 03/2024-25/ 57 / RTI  
Dated 8./05/2024

To,

Mrs. Tanaz Yesmin Saikia  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 32/2024-25 Dated 02/05/2024 addressed to undersigned seeking a copy of all documents forwarded from Secretary, GHCLSC & Mediation Centre related to payment of fee to Amicus Curie and Mediator to GHC Accounts Section.
2. The copies of the information sought for are attached herewith.

Encl:- as stated.

  
08.05.2024  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati.**

Received  
8/5/24

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/68/ RTI  
Dated 14/05/2024

To,

Mr. Harpal Singh Rana,  
A-1, Village-Kadipur,  
Pin-110036.  
E-mail: harpalhindustan@gmail.com

1. Please refer to your RTI application registered vide I.D. Number 33/2024-25 dated 03/05/2024 forwarded to undersigned seeking miscellaneous information relating to Video Conferencing facility in Gauhati High Court.


2. The information sought for is as follows:

Query No. 2,3,4 & 8: The objectives behind implementing the video conferencing facility in the Gauhati High Court are enhanced communication and increased productivity, flexibility and convenience, cost savings and accessibility. Video Conferencing facility is available in the Gauhati High Court and the same can be also availed by using mobile devices for the benefit of advocates and people living in remote areas. The Gauhati High Court Video Conferencing Rules dated 18.05.2020 has been attached herewith.

Query No. 5: In total 20 numbers of Standard Business License have been purchased for Video conferencing from M/s ZVC India Private Limited (Zoom). The total amount initially spent for the 20 numbers of Standard Business License is Rs. 4,24,800/- till February, 2024. Additionally an amount of Rs. 1,85,767.80 has been paid for extending the services till 13.07.2024.

Query No.6 & 7: Not Applicable to the Gauhati High Court.

Encl: As stated above.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

@e  
14/5/2024

**FORM 'E'**  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/..89../ RTI  
Dated .3../06/2024

To,

Sri Sai Teja  
Plot No. 42 and 43,  
Flat No.301, Sai Balaji Residency,  
Medchal District, Hyderabad, Pin-500090  
E-mail: [teja.assent@gmail.com](mailto:teja.assent@gmail.com)

1. Please refer to your RTI application registered vide I.D. Number 34/2024-25 dated 03/05/2024 forwarded to undersigned seeking miscellaneous information relating to miscellaneous aspects of Judiciary.
2. The information sought for is as follows:

**Query No. 1,7,18 & 20 :** The number of pending cases in the Special Courts (CBI Courts, Family Courts, MACT Courts, Labour Courts, and Industrial Tribunals) under the jurisdiction of the Gauhati High Court as on 30.04.2024:

Sl.No.	Name of the Special Court	Pendency
	<b>CBI COURTS</b>	
1	Spl. Judge, Assam	201
2	Spl. Judge, CBI & NIA	42
3	Addl. CBI-I	23
4	Addl. CBI- II	41
5	Addl. CBI-III	26
6	Designated Court,TADA	04
	<b>FAMILY COURTS</b>	
7	Family Court, No-I- Ghy	1299
8	Family Court, No-II-Ghy	1209
9	Family Court, No-III-Ghy	1243
10	Family Court- Cachar	1233
11	Family Court- Barpeta	1766
12	Family Court- Dhubri	274
13	Family Court-Nalbari	432
	<b>MACT COURTS</b>	
14	MACT, Amingaon	434
15	MACT-I, Kamrup	2904
16	MACT-II, Kamrup	3619
17	MACT-III, Kamrup	3476
18	MACT-Goalpara	1563
19	MACT-Barpeta	1117
20	MACT-Nagaon	1039
21	MACT-Cachar	2721




FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 1/2024-25/56/ RTI  
Dated 06/05/2024

To,

Mr. Satrajeet Sarkar,  
Silchar Link Road, Lane 7,  
House-43, Cachar,  
Pin-788006.

1. Please refer to your RTI application registered as I.D. Number 35/2024-25 dated 29/04/2024 addressed to undersigned seeking information relating to Case No GAHC01-020730-2023.
2. The question demands opinion of the PIO and under the provision of RTI Act, 2005, the PIO cannot render his opinion as information.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

  
6/5/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/75 / RTI  
Dated 20/05/2024


To,

Mr. Anubhav Ayushyaman  
Whitefield, Bangalore  
Anubhav99.sk@gmail.com

1. Please refer to your RTI application registered vide I.D. Number 36/2024-25 Dated 03/06/2024 forwarded to undersigned seeking information relating to P.C. Act 1988 cases.
2. The information asked for is as follows:
  - 1 – Sought for information is not maintained by the Registry.
  - 2.- Number of cases pending under P.C. Act 1988 as on 31/03/2024

<b>Bench</b>	<b>Pendency</b>
Principal Seat	281
Kohima	0
Aizawl	37
Itanagar	03
<b>State (Subordinate Court)</b>	<b>Pendency</b>
Assam	313
Nagaland	03
Mizoram	11
Arunachal Pradesh	44

- 3.- Sought for information is not maintained by the Registry.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

N. 102  
17/5/24

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 01/2024-25/86/ RTI  
Dated 29/05/2024

To,

Mr. Manoj Gilda,  
Ramkawar Niwas,  
Court Road, Jalna,  
Maharashtra-431203.  
Gmail- gildamanoj@gmail.com

1. Please refer to your RTI application registered vide ID No.-~~37~~/2024-25 dated 04/05/2024 addressed to undersigned seeking miscellaneous information regarding Corruption in Courts.
  
2. The information sought for is as follows:
  - (1.) No such guidelines have been issued by the Gauhati High Court.
  - (2.) Data not maintained by this Registry.
  - (3.) The efficiency and performance of Judicial Officers and staff under the jurisdiction of the Gauhati High Court are assessed on the basis of Annual Confidential Reports (ACRs). Copies of ACRs of Judicial officers and staff are enclosed herewith for your reference.

Encl: As stated above.

  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

@  
29/5/2024


FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2024-25/ 71/ RTI  
Dated 17/05/2024

To,

Mr. Abhishek Kumar  
Gandhimaidan, Gali no.2, Patna-800001

1. Please refer to your RTI application registered vide I.D. Number 38/2024-25 Dated 04/05/2024 forwarded to undersigned seeking information relating to upload of judgment in High Court website.
2. The information asked for is as follows:
  - 1 - All the judgment of Gauhati High Court regularly uploaded in High Court website, i.e. **www.ghconline.gov.in**
  - 2.- Not applicable.
  - 3.- Not applicable.

  
17.05.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2024-25/ 74 / RTI  
Dated 18 /05/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Mr. Aminul Islam Mollah,  
Kalpana Nagar, Pancharatna Road,  
Ward No. 13, Pincode-783101.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 39/2024-25 dated 04/05/2024  
Sir,

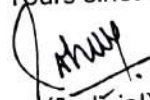
Photocopies of your answer scripts in respect of AJS Grade-III, 2023, are ready to be provided as per your request. You are to pay cost of Rs. 305/- (Three hundred five) only (i.e. @ Rs. 5/- per sheet x 61 sheets) by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court. Further, you are informed not to share your answer sheets with third party.

Morover, the additional information sought for are as follows:

1. The marks obtained by the candidate was already uploaded in the official website of the Gauhati High Court along with the Notification vide No. HC.XXXVII-03/2023/52/R.CELL dated 28-02-2024.
2. The Cut Off marks may be seen from the aforementioned notification dated 28-02-2024.
3. Photocopies of answer sheet of Paper III and Paper IV are annexed herewith.
4. Not applicable.
5. Not applicable

Encl: As stated above

Yours sincerely,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Puja Bora.  
27/05/2024.

  
18/5/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/ 82/ RTI  
Dated 24/5/2024

To,


Mr. Pranjal Sharma,  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 40/2024-25 dated 09/05/2024 addressed to undersigned for Annual Confidential Reports for the period 2016-2023.

2. The information asked for is as follows:

Name & designation	Year	Remarks obtained in ACR
Pranjal Sharma	2016	Very Good
	2017	Very Good
	2018	Very Good
	2019	Very Good
	2020	Very Good
	2021	Outstanding
	2022	Outstanding
	2023	Very Good

Moreover, it may be mentioned herein that, copies of entire ACR (Remarks of Reporting /Reviewing/Accepting Authority) cannot be provided under RTI Act, as the same is confidential in nature, hence disclosure of which is barred under Section 8(1) (i) of The RTI Act , 2005.

  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati.**

24/5/2024

By Speed Post

O/c

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/ ~~100~~ RTI  
Dated 07/06/2024

To,

Supraja Raybhari  
A506, Ajmera Nucleus, Electronic City  
Bengaluru-560100

1. Please refer to your RTI application registered vide I.D. Number 42/2024-25 Dated 09/05/2024 seeking misc. information relating to status of person with disability in Indian Judiciary.
2. The information asked for is as follows:
  - 1 – There is not any person with disability as Judge in the Gauhati High Court.
  - 2.- As per Govt. Notification no. JDJ/77/2017-ESTT-JUDI-Judicial/6A dtd 19/08/2017, Court of Additional District & Sessions Judge and if there is no Court of Additional District & Sessions Judge then District & Sessions Judge are designated as Special Courts to try offences under Section 84 of the Right of Persons with Disabilities Act, 2016.
  - 3.- Relates to the Government.
  4. Yes, Gauhati High Court have total 7 number of Ramp and 8 number of lifts for the Physically disabled person.
  5. Gauhati High Court has one Physical disable friendly toilet.
  6. No such special accommodation for Physically disabled person at Gauhati High Court
  - 7 and 8 - No.
  - 9 - The Registry does not maintain data on the number of litigants who are person with disabilities.
  - 10 – There is no such training/awareness program for High Court Judges regarding person with disabilities.
  - 11 - There is no such post of Sign Language Interpreter in the Gauhati High Court.

*Supraja*  
10/06/24

*[Signature]*  
07.06.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
*N. N. N.*

O/c

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 03/2024-25/80/ RTI  
Dated 21/05/2024

To,

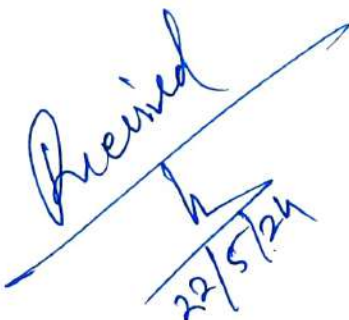
Mr. Jahirul Islam,  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 43/2024-25 dated 10/05/2024 addressed to undersigned seeking a copy of List of names and date of promotion to Assistant Registrar w.e.f 18/04/2016 till date.
2. The copy of the information sought for is attached herewith.

Encl:- As stated above.

  
22.05.2024  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

@  
21/5/2024

  
22/5/24



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/72/ RTI  
Dated 17/05/2024

To,

Sri Pradhumna Malpani,  
271/1, Pragati Vihaar,  
Bicholi Mardana, Indore,  
Pin-452016, Madhya Pradesh

1. Please refer to your RTI application registered vide I.D. Number 44/2024-25 dated 14/05/2024 forwarded to undersigned seeking information relating to comprehensive bail application data across Indian Courts.
2. The information sought for is not specific in nature. Further, the data pertaining to Bail application categorized by crime of Sessions Courts/High Courts/Supreme Court are not maintained by this Registry.



Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

17/5/2024


FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2024-25/73/ RTI  
Dated 20/5/2024

To,

Mr. Lukman,  
G-1130, Sangam Vihar,  
New Delhi, Pin-110062  
E-mail: [lukmansaifi51@gmail.com](mailto:lukmansaifi51@gmail.com)

1. Please refer to your RTI application registered as I.D. Number 45/2024-25 dated 14/05/2024 addressed to undersigned seeking information regarding cases list related to politicians.
2. The information sought for is as follows:  
The Registry does not maintain data exclusively regarding registration of cases with respect to politicians.

  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

20/5/2024

*By Speed Post*

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 83/ RTI  
Dated 24/05/2024

To

Mr. Sandeep Kumar  
B 43/1, North Chhajjupur, Babarpur  
Shahadara - 110094

1. Please refer to your RTI application registered as I.D. Number 46/2024-25 Dated 14/05/2024 addressed to undersigned regarding supply of information relating to promotion of Hindi language.
2. The information asked for is as follows.  
1 to 3) Sought for information are related to the Govt. of India.
- 4) There is no such scheme to promote Hindi language at the Gauhati High Court.

Ms  
24.5.24

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
21.05.2024

O/c

**FORM 'E'**  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 03/2024-25/84/ RTI  
Dated 29/05/2024


To,  
Mr. Himjyoti Kalita,  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 47/2024-25 dated 09/05/2024 addressed to undersigned seeking for ACR for the period 2022.
2. The information asked for is as follows:

Name & designation	Year	Remarks obtained in ACR
Himjyoti Kalita	2022	Outstanding

Moreover, it may be mentioned herein that, copies of entire ACR (Remarks of Reporting /Reviewing/Accepting Authority) cannot be provided under RTI Act, as the same is confidential in nature, hence disclosure of which is barred under Section 8(1) (j) of The RTI Act , 2005.

  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

  
29/5/2024



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

**OL-151/2024**

No. HC.XXXV -01/2024-25/93/ RTI  
Dated 06/06/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Mr. Ratul Uzir,  
Vill-Kardaiguri, Dist-Bajali,  
Patacharkuchi, Barpeta,  
Pin- 781318.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 48/2024-25 and 49/2024-25 dated  
14/05/2024

Sir,

Photocopies of your answer scripts in respect of AJS Gr-III 2020 and AJS Gr-III 2023 are ready to be provided as per your request. You are to pay cost of Rs. 610/- (Six hundred ten) only (i.e. @ Rs. 5/- per sheet x 122 sheets). You may pay the amount online or by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.

Yours sincerely,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
6/6/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 03/2024-25/91/ RTI  
Dated 05/06/2024

Mr. Nouched Ali,  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 50/2024-25 dated 15/05/2024 addressed to undersigned seeking miscellaneous information regarding whether name of the applicant was for consideration of 2<sup>nd</sup> MACPs after completion of 20 years of service in this Registry.
2. The information asked for is as follows:

Mr. Nouched Ali was appointed in the Registry on 01.01.1996 as Court Attendant. The Assured Career Progression (ACP) Scheme was introduced by the Government on 01.01.2011 and Sri Ali availed the benefit of the ACP Scheme as on 01.01.2011. The provisions of the Assured Career Progression Scheme are 2 benefits after completion of 10 years and 24 years of regular service. In the meantime, Sri Ali was promoted to the post of Record Assistant on 02.06.2014.

It is pertinent to mention herein that the Government has introduced the Modified Assured Career Progression (MACP) Scheme in the year 2017. Sri Nouched Ali has already availed the 1<sup>st</sup> benefit of 1<sup>st</sup> ACP in due time but was promoted before 2<sup>nd</sup> one is due. For the above reasons, the name of the applicant was not considered for 2<sup>nd</sup> MACPs after completion of 20 years of service in this Registry.

*Mee*  
6/6/24

*[Signature]* 05.06.2024  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

*[Signature]*  
5/6/2024

# THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV-14/2024-25/ 69 /RTI  
Dated Guwahati, 20 /05/2024

From : Sri S. Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court-781001

To : The District and Sessions Judge,  
Bajali / Barpeta / Baksa / Biswanath / Bongaigaon / Cachar / Chirang / Charaideo/  
Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /  
Hailakandi / Hojai / Jorhat / Karimganj / Kamrup (M)/ Kamrup, Amingaon /Karbi  
Anglong / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon / Nalbari / Sivasagar /  
Sonitpur /South Salmara / Tinsukia / Udalguri / West Karbi Anglong

Sub : Request for information under Right to Information Act, 2005.

Ref : RTI application by Sri Supraja Rayabhari, Regd. Vide ID No. 51/2024-25 dated  
09/05/2024

Sir/Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application  
by Sri Supraja Rayabhari, for taking necessary action from your end as the subject matter  
seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

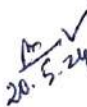
Yours faithfully,

Encl: As stated above.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. HC.XXXV -14/2024-25/ 70 /RTI, dated the 20/05/2024

Copy to:

  
Sri Supraja Rayabhari, A-506, Ajmera Nucleus, Electronic City, Phase 2, Next to Tech  
Mahindra, Bengaluru-560100, Karnataka. The applicant is requested to approach the  
abovementioned PIO for getting the information in respect of the queries.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
20/5/2024



**FORM 'E'**  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/101/ RTI  
Dated 10/06/2024

To,

Mr. Narendra Nath Sarma,  
Abhayapuri, Workshop, W/N-8,  
P.O. & P.S.- Abhayapuri,  
Dist.- Bongaigaon, Assam.

1. Please refer to your I.D. Number 52/2024-25 dated 20/05/2024 forwarded to undersigned seeking miscellaneous information regarding status of Case TA No. 1/2021.
2. The information asked for is as follows:

**Query No.1** Status of TA No. 1/2021 :

The appeal was transferred to the Hon'ble Gauhati High Court, on the point of Pecuniary jurisdiction, by an order dated 29-3-2022 passed in the said appeal, vide Memo No. DJB/1-4/2022/2076 dated 5-4-2022. However, the Standing Counsel of the Transport Department, Govt. of Assam, is yet to register the Appeal as per the procedure of the Hon'ble Gauhati High Court. The original records of said TA No. 1/2021 of District & Sessions Judge, Bongaigaon is lying in this Registry and no communication has yet been received from the Transport Department and/or their Standing Counsel in this regard.

**Query No.2 & 3** The same cannot be provided by this Registry as the same will not be part of record of this Court until and unless the Appeal is registered in the Gauhati High Court.

*Received*  
*Shri Prasad Sarma*  
*14/06/2024*

*[Signature]*  
10.06.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

*[Signature]*  
10/6/2024



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 1/2024-25/90/ RTI  
Dated 03/06/2024

To : Ms. Harsha Mazumder  
Karnachal Road,  
Silpukhuri, Guwahati-781003.

1. Please refer to your RTI application registered vide ID No.-59/2024-25 dated 20/05/2024 addressed to undersigned seeking marking system of Stenographer Gr.III Exam dated 25/06/2023.

2. The information asked for is as follows:

Evaluation of the transcribed scripts of the candidates are done by the nominated evaluators who are expert in the field and allotment of marks is purely the discretion of the nominated evaluator.

  
04.06.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

@  
3/6/2024

FORM 'E'

Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 01/2024-25/79/ RTI  
Dated 21/05/2024


To,

Mr. Chandra Hass Giroti,  
9, Akashdeep Colony,  
Ballapur Road, Dehradun,  
Uttarakhand-248001.

1. Please refer to your RTI application registered vide ID No.-54/2024-25 dated 20/05/2024 addressed to undersigned seeking certified copy of Judgment of case WP(C)4224/2016.
2. It is to inform you that documents sought for are part of case record and under Rule 5(e) of The Gauhati High Court (RTI) Rules, 2008, certified copies of case records are exempted from disclosure.

The information are to be obtained by following the procedure prescribed (for obtaining certified copies) under Chapter XIII of the Gauhati High Court Rules, 2022.

  
22.05.2024  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

  
21/5/2024

  
22/5/24

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2024-25/102/ RTI  
Dated 10/06/2024

To,

Mr. Shishir Chand,  
D-50 C, 1<sup>st</sup> Floor,  
Chattarpur Enclave,  
New Delhi-110074  
Gmail- chandshishir@gmail.com

1. Please refer to your RTI application registered vide ID No.-55/2024-25 dated 21/05/2024 addressed to undersigned seeking miscellaneous information relating to Mr. H.C. Sarma, Former District & Sessions Judge, Tinsukia District Court, Tinsukia, Assam.

2. The information sought for is as follows:

**Query No.1**


The date of joining of Mr. H.C. Sarma in Assam Judicial Service is 22.05.1990.

**Query No.2**

The various posts held by Mr. H.C. Sarma with specific dates of joining and leaving is given upto 2001. No further information regarding specific dates of joining and leaving is available with this Registry after 2001.

Station	Post held	From	To
Nagaon	Judicial Magistrate Second Class	22.05.1990	26.07.1993
Tihu	Munsiff cum Magistrate First Class	02.08.1993	01.07.1995
Guwahati	Judicial Magistrate First Class	05.07.1995	05.09.1997
Guwahati	Civil Judge (Jr. Div.) No. 2	05.09.1997	02.02.1998
Nagaon	Civil Judge (Jr. Div.) No. 2	09.02.1998	
Nagaon	Civil Judge (Jr. Div.) No. 1	01.06.1998	14.03.2000
Kaliabor	Civil Judge (Jr. Div.) cum Judicial Magistrate	15.03.2000	09.05.2000
Tezpur	Civil Judge (Jr. Div.) No. 1	10.05.2000	09.04.2001
Tezpur	SDJM(S)		31.05.2001
Tezpur	Additional CJM	31.05.2001	
Sivasagar	CJM		01.03.2006
Hojai	Addl. District & Sessions Judge, FTC		2008,2009,2010
Guwahati	Judge, Designated Court		2011-2012
Guwahati	Member, MACT, No. 2		2013-2014
Tinsukia	District & Sessions Judge		2014-2015

  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

  
10/6/2024

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2024-25/104/ RTI  
Dated 13/06/2024

To,

Mr. Ashim Chamuah,  
Advocate,  
Gauhati High Court,  
Gmail- [ashimchamuah@gmail.com](mailto:ashimchamuah@gmail.com)

1. Please refer to your RTI application registered vide ID No.-57/2024-25 dated 27/05/2024 addressed to undersigned seeking miscellaneous information relating to reservation for OBC/MOBC in respect of appointment of Judicial Officers in Assam.
2. The information sought for is as follows:


**Query No.1**

The reservation in Assam Judicial Service is governed by the Assam Judicial Service Rules, 2003 and there is no provision in the said Rules regarding reservation of OBC/MOBC.

**Query No.2**

A copy of the relevant provision for reservation in Assam Judicial Service Rules, 2003 is annexed herewith.

Encl: As stated above.

  
**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati**

13.06.2024  
13/6/2024



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 99/ RTI  
Dated 7./06/2024

To

General Secretary  
Abhipray Welfare Society, H. No-6-1-127/4  
Hyderabad - 500004


1. Please refer to your RTI application registered as I.D. Number 56/2024-25 Dated 27/05/2024 addressed to undersigned regarding supply of information relating to PIL(Suo Moto) filed on prison reform vide Writ Petition (Civil) 406/2013 (Re-inhuman conditions in 1382 prisons with LA No-68248 of 2017 passed on 15/08/2017).

2. The information asked for is as follows.

2 & 3- Total 3(three) PIL has been registered suo moto as per the direction of the Hon'ble Supreme Court of India on the above subject. Case numbers are as follows: WP(C) (Suo Moto) 06/2017, WP(C) (Suo Moto) 08/2018, WP(C) (Suo Moto) 09/2018.

Statuses of these cases are available at Gauhati High Court official website, i.e. www.ghconline.gov.in.

4 & 5- Does not arise.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

N. N. Chak  
6.6.24

07.06.2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/95/ RTI  
Dated 06/06/2024

To,

Mr. Kartikeya Chaturvedi,  
2189, Pramila Kutir, Dampier nagar,  
Mathura, Pin-281001.  
E-mail: [kartikeya1610@gmail.com](mailto:kartikeya1610@gmail.com)

1. Please refer to your I.D. Number 59/2024-25 dated 27/05/2024 forwarded to undersigned seeking regarding pending cases where Government is a party.


2. The information asked for is as follows:

**Query No.1-** Total 1,102 are pending at the Gauhati High Court where the Government of India is a party as on 04/05/2024.

**Query No.2-** Sought for information is not maintained by this Registry,

**Query No.3-** Relates to the Government of India.

**Query No.4-** Sought for information is not readily available with this Registry.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

07-06-2024  
6/6/2024

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

**OL -152/2024**

No. HC.XXXV -01/2024-25/88/ RTI

Dated 03/06/2024

From: Sri S.Dhar,  
Registrar (Judicial) & PIO,  
Gauhati High Court.

To : Mr. Amlan Jyoti Borah,  
Village-Deurigaon, P.O.- Ketekibari,  
PS-Tezpur, Sonitpur, Assam-784001.

Sub: Information under RTI Act.

Ref: Your RTI application regd. vide ID No. 60/2024-25 dated 30/05/2024

Sir,

Photocopies of your answer scripts in respect of AJS Grade-I, 2023, are ready to be provided as per your request. You are to pay cost of Rs. 185/- (One hundred eighty five) only (i.e. @ Rs. 5/- per sheet x 37 sheets). You may pay the amount online or by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheets with third party.

Encl: As stated above

Yours sincerely,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
3/6/2024

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 115 / RTI  
Dated 21/06/2024

To


Mr. Raju Roy  
O/o- CJM Goalpara, Goalpara - 783101

1. Please refer to your RTI application registered as I.D. Number 61/2024-25 Dated 31/05/2024 addressed to undersigned seeking information relating to gradation list of employees of District Court.

2. The information asked for is as follows.

Rule 9 of the "*The Assam District and Sessions Judges Establishment (Ministerial) Service Rule, 1987*" and Rule 9 of the "*The Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rule, 1987*" is followed while preparing gradation list for employees of District & Sessions Judge Court/CJM Court of Assam.

PIO cannot furnish his opinion with regard to whether joining date or merit list is considered while preparing gradation list as the subject matter is subjudice in the High Court vide case no. WP(C) 1055/2023.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
21.06.2024  
N/A